



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 26th July, 2019

SRO 404 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Mohammad Ashraf Hakak, KAS, Additional Deputy Commissioner Awantipora, to be competent authority for purposes of the said Act within the territorial jurisdiction of Tehsils Pulwama and Shahoora (litter) of District Pulwama.

By order of the Government of Jammu and Kashmir.

Sd/-

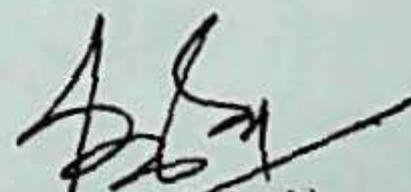
(Shahid Anayatullah) IAS
Commissioner/Secretary to Government,
Revenue Department

Dated: - 26 -07- 2019

No: - Rev/LB/24/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 spara copies).
5. Deputy Commissioner, Pulwama.
6. Director, Archives, Archeology & Museums, J&K Srinagar/Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Mr. Mohammad Ashraf Hakak, KAS, Addl. Deputy Commissioner Awantipora, Manager Government Press, Jammu/Srinagar for publication of the notification in the Government. Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website Revenue Department.
11. Notification file / Stock file.


(Surjeet Singh)

Under Secretary to Government
Revenue Department